

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2516  
TO BE ANSWERED ON FRIDAY, THE 13<sup>th</sup> FEBRUARY, 2026**

**SEPARATE HIGH COURT FOR HARYANA**

**2516. SHRI VARUN CHAUDHRY:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

whether the establishment of a separate High Court for the State of Haryana is under consideration, if so, the time frame by which it will be established and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

The Government of Haryana had requested for establishment of a separate High Court for the State of Haryana at Chandigarh. The views of the High Court of Punjab & Haryana and the State Government of Punjab were sought in the matter. The Government of Punjab did not agree with the proposal. The Punjab and Haryana High Court in its full court meeting resolved not to offer any view. At present, there is no proposal for establishment of a separate High Court for the State of Haryana pending with the Government.

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